



The Haryana Public Service Commission (Additional Functions) Act, 1974

Act 21 of 1974

Keyword(s):

Public Service, Government Job, Recruitment

Amendment appended: 7 of 2005

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THE HARYANA PUBLIC SERVICE COMMISSION
(ADDITIONAL FUNCTIONS) ACT, 1974

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**THE HARYANA PUBLIC SERVICE COMMISSION
(ADDITIONAL FUNCTIONS) ACT, 1974
(HARYANA ACT NO. 21 OF 1974)**

*(Received the assent of the Governor of Haryana on the
30th July, 1974, and first published for General
Information in Haryana Government Gazette
(Extraordinary), Legislative Supplement Part I
of August 1, 1974.)*

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1974	21	The Haryana Public Service Commission (Additional Functions) Act, 1974	Amended by Haryana Act 4 of 1986 ² Amended by Haryana Act 8 of 2004 ³

AN

ACT,

to provide for the recruitment of certain '[local bodies' officers and other body corporate's officers] through the Haryana Public Service Commission.

Be it enacted by the Legislature of the State of Haryana in the Twenty-fifth Year of the Republic of India as follows :—

1. (1) This Act may be called the Haryana Public Service Commission (Additional Functions) Act, 1974.

Short title and extent.

(2) It extends to the whole of the State of Haryana.

2. In this Act, unless the context otherwise requires,—

Definitions.

¹[(a) "body corporate" means—

(i) Haryana Electricity Regulatory Commission ;

1. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 28th June, 1974, page 848.

2. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 19th February, 1986, page 328.

3. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 9th February, 2004, page 277.

4. Substituted by Haryana Act 8 of 2004.

5. Inserted by *ibid.*

OR

- (ii) Haryana Vidyut Prasaran Nigam Limited,
Haryana Power Generation Corporation Limited,
Uttar Haryana Bijli Vitran Nigam Limited or
Dakshin Haryana Bijli Vitran Nigam Limited ;

OR

- (iii) any other Corporation incorporated under any other law for the time being in force or a Company registered under the Companies Act, 1956 (1 of 1956) and under the administrative control of the State Government ;]

(aa) "Commission" means the Haryana Public Service Commission ;

(b) "local authority" means a municipal committee, notified area committee, Town Improvement Trust, Panchayat Samiti or any other authority legally entitled to, or entrusted by the State Government with, the control or management of a municipal or local fund ; and

(c) "recruitment" means direct appointment or appointment of an official by transfer or promotion other than transfer or promotion in the cadre of the same service.

Additional
Functions.

[3. Notwithstanding anything contained in any other law for the time being in force, the Commission shall recruit such posts carrying an initial pay of eight thousand rupees or above per mensem under a local authority or under a body corporate, as the State Government may, by notification in the Official Gazette, direct :

Provided that it shall not apply to the—

(i) recruitment made for a period not exceeding six months ; and

(ii) recruitment of an Executive Officer of a municipal committee under the Haryana Municipal Act, 1973.]

Repeal.

4. The Punjab Public Service Commission (Additional Functions) Act, 1955 (Punjab Act 9 of 1955), in its application to the State of Haryana, is hereby repealed.

1. Substituted by Haryana Act 8 of 2004.

PART I
LEGISLATIVE DEPARTMENT
Notification

The 7th July, 2005

No. Leg. 10/2005.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 29th June, 2005, and is hereby published for general information :—

HARYANA ACT NO. 7 OF 2005

THE HARYANA PUBLIC SERVICE COMMISSION (ADDITIONAL
FUNCTIONS) AMENDMENT ACT, 2005

AN

ACT

*further to amend the Haryana Public Service Commission (Additional
Functions) Act, 1974*

BE it enacted by the Legislature of the State of Haryana in the Fifty-sixth Year of the Republic of India as follows :—

1. This Act may be called the Haryana Public Service Commission (Additional Functions) Amendment Act, 2005.

Short title

2. In the long title of the Haryana Public Service Commission (Additional Functions) Act, 1974 (hereinafter called the principal Act), for the words "local bodies' officers and other body corporate's officers", the words "local bodies' officers" shall be substituted.

Amendment of long title of Haryana Act 21 of 1974

3. For clauses (a) and (aa) of section 2 of the principal Act, the following clause shall be substituted, namely :—

Amendment of section 2 of Haryana Act 21 of 1974.

'(a) "Commission" means the Haryana Public Service Commission;'

4. For section 3 of the principal Act, the following section shall be substituted, namely :—

Substitution of section 3 of Haryana Act 21 of 1974.

"3 Additional Functions.—Notwithstanding anything contained in any other law for the time being in force, recruitment to all posts carrying an initial pay of eight thousand rupees or above per mensem under a local authority shall be made through the Commission :

Provided that it shall not apply to the

- (i) recruitment made for a period not exceeding six months; and
- (ii) recruitment of an Executive Officer of a municipal committee under the Haryana Municipal Act, 1973."

Repeal and
saving.

5. (1) The Haryana Public Service Commission (Additional Functions) Amendment Ordinance, 2005 (Haryana Ordinance No. 1 of 2005), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

R. S. MADAN,
Secretary to Government Haryana,
Legislative Department.

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Secretary to Government Haryana,
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